

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26400/2019

KANCHHI LAL

Petitioner(s)

VERSUS

BABU LAL (DEAD) ANR.

Respondent(s)

(IA No. 59199/2022 - APPLICATION FOR SUBSTITUTION
IA No. 68921/2022 - EXEMPTION FROM FILING DEATH CERTIFICATE /
CERTIFIED COPY OF DEATH CERTIFICATE)

Date : 01-11-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
[IN CHAMBER]

For Petitioner(s) Mr. Sanjay Kumar Tyagi, AOR

For Respondent(s) Ms. Nidhi, AOR
Mr. Mohit Girdhar, Adv.
Mr. Sarthak Arora, Adv.
Mr. Saif Ullah, Adv.

UPON hearing the counsel the Court made the following

O R D E R

For the reasons assigned, the application for exemption from filing death certificate of deceased respondent No. 2 and application for substitution to bring on record the legal representatives of deceased respondent Nos. 1 and 2 are allowed, subject to just exceptions.

The names of respondent Nos. 1 and 2 are permitted to be substituted with his legal representatives.

Amended memo of parties be filed within two weeks.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR